

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2437**

TO BE ANSWERED ON THE 22ND MARCH, 2023/ CHAITRA 1, 1945 (SAKA)

HONOUR KILLING OF DALIT COMMUNITIES

2437 PROF. MANOJ KUMAR JHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of people from Dalit communities who were victims of honour killing during the last five years, State-wise details thereof;**
- (b) the details of actions taken against honour killing of people from Dalit communities in the last five years;**
- (c) the steps taken to prevent honour killing of Dalits in the country; and**
- (d) whether Government plans to set up a special cell for honour killing cases of Dalit communities, and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a): National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". Published reports are available till the year 2021. Specific details in this regard are not centrally maintained. However, State/UT-wise cases registered under Murder (Section 302 IPC) with the motive as Honour Killings for the years 2017 to 2021 are at Annexure.

(b) to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including SCs/STs rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, the Government is committed to ensure protection of Scheduled Castes and Scheduled Tribes. Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989. In addition, Government of India has issued advisories from time to time to implement the provisions of the POA Act and Rules in letter and spirit.

State/UT-wise Cases Registered (CR), under Murder with the motive as Honour Killings during 2017 to 2021

SL.	State/UT	2017	2018	2019	2020	2021
1	Andhra Pradesh	1	0	1	2	1
2	Arunachal Pradesh	2	0	1	0	0
3	Assam	0	0	0	0	0
4	Bihar	0	0	0	2	0
5	Chhattisgarh	0	0	0	1	0
6	Goa	0	0	0	0	1
7	Gujarat	0	1	5	0	0
8	Haryana	3	0	3	4	4
9	Himachal Pradesh	3	6	0	0	0
10	Jharkhand	41	9	0	4	8
11	Karnataka	0	0	0	0	1
12	Kerala	2	1	0	1	0
13	Madhya Pradesh	0	0	1	3	6
14	Maharashtra	16	3	0	0	0
15	Manipur	0	0	0	0	0
16	Meghalaya	0	0	0	0	1
17	Mizoram	1	0	0	0	0
18	Nagaland	0	0	0	0	0
19	Odisha	0	1	0	0	0
20	Punjab	2	3	6	4	8
21	Rajasthan	1	1	2	0	0
22	Sikkim	0	0	0	0	0
23	Tamil Nadu	2	0	1	0	0
24	Telangana	0	1	0	2	0
25	Tripura	0	0	0	0	0
26	Uttar Pradesh	14	0	0	0	2
27	Uttarakhand	0	0	3	0	0
28	West Bengal	0	0	0	0	0
	TOTAL STATE(S)	88	26	23	23	32
29	A&N Islands	0	0	0	0	0
30	Chandigarh	0	0	0	0	0
31	D&N Haveli and Daman & Diu+	1	0	0	1	0
32	Delhi	0	1	0	0	0
33	Jammu & Kashmir*	3	2	1	1	1
34	Ladakh	-	-	-	0	0
35	Lakshadweep	0	0	0	0	0
36	Puducherry	0	0	0	0	0
	TOTAL UT(S)	4	3	1	2	1
	TOTAL (ALL INDIA)	92	29	24	25	33

Source: Crime in India

Note: '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2017-2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during 2017-2019
